

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.1866**  
TO BE ANSWERED ON 30.07.2021

**SPECIAL COURTS UNDER POCSO ACT**

1866. SHRI M. SELVARAJ:  
SHRI FEROZE VARUN GANDHI:

will the minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) The number of special courts formed under Protection of Children against Sexual Offences (POCSO) Act, 2012, along with the names of States where these courts are located;
- (b) The number of judges appointed in special courts formed under POCSO Act, 2012;
- (c) Whether there is a delay in the establishment of these special courts, if so, the reasons therefor;
- (d) The number of cases lodged & pending under POCSO Act during the last three years; and
- (e) The steps taken by the Government for early disposal of cases?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (e) The Protection of Children from Sexual Offences (POCSO) Act, 2012 enacted by Govt of India provides safeguards for children against sexual abuse. The POCSO Act 2012 provides for establishment of Special Courts for the purpose of ensuring speedy trial. Further, as per the Act, the evidence of the child shall be recorded within a period of thirty days of the Special Court taking cognizance of the offence and the Special Court shall complete the trial, as far as possible, within a period of one year from the date of taking cognizance of the offence. The Act was amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes against children.

A centrally sponsored scheme for setting up of 1023 Fast Track Special Courts (FTSCs) including 389 Exclusive POCSO Courts is implemented by the Department of Justice(DoJ), for expeditious trial and disposal of rape and POCSO cases. As informed by DoJ, 640 FTSCs including 338 exclusive POCSO Courts have become functional in 26 States/UTs by May, 2021, which disposed 50, 484 pending cases till May, 2021. Goa and J&K are yet to operationalize FTSCs. West Bengal, Andaman & Nicobar island and Arunachal Pradesh have still not joined the Scheme. The list of States/UTs where these Courts are located is at Annexure-I. The information regarding the appointment of Judges in special courts formed under POCSO Act, 2012 is not maintained centrally.

The State/UT-wise cases registered and cases pending trial at the end of the year under POCSO Act, 2012 during 2017-2019 is at Annexure-II.

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THE STATEMENT REFERRED IN REPLY TO PART-(a) TO (e) OF THE LOK SABHA UNSTARRED QUESTION NO.1866 TO BE ANSWERED ON 30.07.2021 BY SHRI M. SELVARAJ: AND SHRI FEROZE VARUN GANDHI REGARDING NAME OF STATES/UTS WHERE FTSCS INCLUDING POCSO ARE OPERATIONAL (AS ON 31ST MAY, 2021)

<b>S.no</b>	<b>States/UTs</b>
1.	Chhattisgarh
2.	Gujarat
3.	Mizoram
4.	Nagaland
5.	Jharkhand
6.	Madhya Pradesh
7.	Manipur
8.	Haryana
9.	Chandigarh
10.	Rajasthan
11.	Tamil Nadu
12.	Tripura
13.	Uttar Pradesh
14.	Uttarakhand
15.	Delhi
16.	Arunachal Pradesh
17.	Bihar
18.	Assam
19.	Maharashtra
20.	Himachal Pradesh
21.	Karnataka
22.	Kerala
23.	Meghalaya
24.	Odisha
25.	Punjab
26.	Telangana

THE STATEMENT REFERRED IN REPLY TO PART-(a) TO (e) OF THE LOK SABHA UNSTARRED QUESTION NO.1866 TO BE ANSWERED ON 30.07.2021 BY SHRI M. SELVARAJ: AND SHRI FEROZE VARUN GANDHI REGARDING STATE/UT-WISE CASES REGISTERED (CR) AND CASES PENDING TRIAL AT THE END OF THE YEAR (CPTEY) UNDER PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT (POCSO) DURING 2017-2019

SL	State/UT	2017		2018		2019	
		CR	CPTEY	CR	CPTEY	CR	CPTEY
1	Andhra Pradesh	378	1100	361	1343	502	1542
2	Arunachal Pradesh	14	7	24	28	36	52
3	Assam	1149	1506	1721	2664	1779	3750
4	Bihar	1356	1431	2094	2558	1540	3575
5	Chhattisgarh	1676	3122	1812	3861	2027	4799
6	Goa	0	0	2	2	0	2
7	Gujarat	1697	5130	2154	6947	2253	8604
8	Haryana	1139	1592	1924	2361	2074	2962
9	Himachal Pradesh	8	27	28	47	12	54
10	Jammu & Kashmir	0	0	32	24	109	96
11	Jharkhand	385	495	615	757	654	1024
12	Karnataka	1956	4891	2036	6150	2160	7137
13	Kerala	1169	2718	1153	3462	1283	4216
14	Madhya Pradesh	1569	5428	2445	6808	6123	9677
15	Maharashtra	5248	18691	6233	22070	6558	25807
16	Manipur	29	113	43	135	58	189
17	Meghalaya	242	702	266	847	219	987
18	Mizoram	194	248	138	387	79	398
19	Nagaland	41	49	9	51	12	61
20	Odisha	249	1808	1887	3148	2036	4798
21	Punjab	489	444	411	566	389	606
22	Rajasthan	1180	2860	488	3032	596	3152
23	Sikkim	87	107	118	154	91	212
24	Tamil Nadu	1587	3547	2039	4531	2396	5599
25	Telangana	1632	2484	1665	3284	1998	3806
26	Tripura	139	481	127	569	176	649
27	Uttar Pradesh	4895	14000	5401	17161	7594	23187
28	Uttarakhand	191	409	337	586	369	868
29	West Bengal	2131	4159	2267	6251	2267	6251
	<b>TOTAL STATE(S)</b>	<b>30830</b>	<b>77549</b>	<b>37830</b>	<b>99784</b>	<b>45390</b>	<b>124060</b>
30	A&N Islands	65	164	69	235	94	291
31	Chandigarh	3	1	2	2	5	8
32	D&N Haveli	12	16	21	21	39	38
33	Daman & Diu	5	20	3	23	15	30
34	Delhi	1623	6255	1839	7870	1719	8406
35	Lakshadweep	4	10	7	17	25	26
36	Puducherry	66	128	56	177	48	209
	<b>TOTAL UT(S)</b>	<b>1778</b>	<b>6594</b>	<b>1997</b>	<b>8345</b>	<b>1945</b>	<b>9008</b>
	<b>TOTAL (ALL INDIA)</b>	<b>32608</b>	<b>84143</b>	<b>39827</b>	<b>108129</b>	<b>47335</b>	<b>133068</b>

Source: Crime in India

Note : Due to non-receipt of data from West Bengal in time for 2019, Data furnished for 2018 has been used